

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) and (b). Yes.

(c) and (d). The proposal for construction of a road over-bridge in replacement of level crossing No. 450 at Morena is already included in the Railways Works Programme at an estimated cost of Rs. 119.18 lakhs of which the Railway's share is about Rs. 59.59 lakhs. The work is expected to be taken up shortly and is likely to be completed in 3 years time. The work is being synchronised with the construction of approaches which is to be done by the State Government.

Newly Built Quarters in Dhanbad Division

6241. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) the detailed cases of unauthorised occupation on newly built quarters in Dhanbad Division, Eastern Railway and the action taken by the administration to evict the unauthorised persons; and

(b) the action taken by Government to evict the large number of outsiders forcibly living in the Out-houses attached to the Bungalow of Officers, Inspectors, etc. on Indian Railways?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) One hundred newly-built quarters are occupied unauthorisedly by the railway staff in Dhanbad Division. Action has already been initiated to get the quarters vacated.

(b) Action for eviction in such cases is taken under the Public Premises (Eviction of Unauthorised Occupants) Act 1971 and/or assistance of local police or authorities taken to have the premises vacated.

अनुसूचित जाति के कर्मचारियों का आरक्षण

6242. श्री आर एन. राकेश: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या रेल मंत्रालय में विभागीय पदोन्नतियों में अनुसूचित जातियों के कर्मचारियों का आरक्षण बन्द कर दिया गया है;

(ख) यदि हां, तो उसके क्या कारण हैं;

(ग) क्या सरकार को सवर्ण जाति कर्मचारी संगठन द्वारा अनुसूचित जाति के कर्मचारियों को परेशान किये जाने की जानकारी है; और

(घ) यदि हां, तो क्या सरकार का इस संगठन के विरुद्ध कार्यवाही करने का विचार है?

रेल मंत्रालय में उप मंत्री (श्री मल्लिकार्जुन): (क) से (घ). विभागीय पदोन्नतियों में अनुसूचित जाति और अनुसूचित जन जाति के लिए आम आरक्षण नियमों के पालन को उच्चतम न्यायालय द्वारा स्थगन आदेश दिये जाने के कारण कुछ समय के लिए स्थगित कर दिया गया था। किन्तु, स्थगन के परित्याग करने पर उच्चतम न्यायालय के आदेशों के अनुसार तदर्थ आधार पर पदोन्नतियां की जा रही हैं। बशर्ते कि उच्चतम न्यायालय द्वारा अन्तिम निर्णय दे दिया जाये। अनुसूचित जाति/अनुसूचित जन जाति के कर्मचारियों को परेशान नहीं किया जाता।

चिकित्सा सेवाओं के संबंध में किये गये अध्ययन पर विश्व स्वास्थ्य संगठन का प्रतिवेदन

6243. श्री नरसिंह मकवाना: क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या विश्व स्वास्थ्य संगठन द्वारा भारत में चिकित्सा सेवाओं के बारे में किए गए अध्ययन पर प्रतिवेदन सरकार को प्राप्त हो गया है;

(ख) सरकार ने किन सिफारिशों को स्वीकार किया है और उन्हें कहां तक क्रियान्वित किया जा सकता है; और

(ग) अन्य सुझावों को स्वीकार न करने के क्या कारण हैं?

स्वास्थ्य मंत्रालय में राज्य मंत्री (श्री नीहार रंजन लस्कर): (क) विश्व स्वास्थ्य संगठन ने "फिजिशियन एण्ड नर्स माइग्रेशन-एनेलिसिस एण्ड पालिसी इम्प्लीकेशन्ज" नामक रिपोर्ट सन् 1979 में प्रकाशित की थी। इस रिपोर्ट की एक प्रति सरकार को जून, 1980 में मिली है।

(ख) और (ग). सरकार ने इस रिपोर्ट की पूरी जांच अभी करनी है।

Construction of a Bridge at Drain No. 1 near Vishwas Nagar

6244. KUMARI KAMALA KUMARI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that the bridge being constructed on drain No. 1 for Blocks 31, 32 and 33 of Vishwas Nagar, Delhi by the Flood Control Department, Delhi has been left incomplete and the people of the locality are likely to be affected by rain and flood this monsoon; and

(b) if so, the steps which Government propose to take to protect the people there?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH):

(a) Yes, Sir. The residents of the area are however, not likely to be affected as an alternative crossing exists.

(b) Construction of bridges on trunk drains No. I and II is already in hand and is likely to be completed by June 1981. In addition, remodelling of Kasturba Nagar drain has also been taken up by the Municipal Corporation. With the completion of these works, no drainage problem is expected for the area.

Promotion of P.F.I. (Gr. II) as Superintendent

6245. SHRI RASA BEHARI BEHERA: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that a Provident Fund Inspector (Gr. II) cannot be promoted/appointed as Superintendent in the Employees' Provident Fund Organisation as the existing rules do not provide for such promotion/appointment;

(b) whether it is also a fact that such promotions/appointments have been made in the Central Office of the Employees' Provident Fund Organisation; and

(c) the number of such appointments made last year, the reasons therefor and the action proposed to set the things right?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) Provident Fund Inspector (Gr. II) and Superintendent in the Central Office are appointed on the basis of a common examination. Hence there is no question of promotion of Provident Fund Inspector (Gr. II) as Superintendent. Some of the qualified candidates are posted as Superintendents in the Central Office and others as Provident Fund Inspectors in Regional Offices, depending upon vacancies/administrative requirements.

(b) & (c). Out of eleven candidates who passed the examination held in December, 1979, seven persons were offered posting as Superintendents in Central Office. Six of them have joined. The joining of duty by one more candidate who was on leave, is awaited. The remaining four candidates are being considered, at their own request, for appointment as Provident Fund Inspector (Gr. II) against examination quota vacancies in the Regional Offices.